

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 02  
(IB)-884(PB)/2020

**IN THE MATTER OF:**

Aircon Engineers Pvt Ltd

...

Applicant/Petitioner

Vs

Nimitiya Infotech Pvt Ltd

...

Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 21.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Aayush Agarwala, Advocate

Mr. R K Gupta, Ms Swaralipi Deb Roy, Advs.

For the Respondent

: Mr. Pratap Venugopal, Adv. for R 2,3 and 4.

**ORDER**

**IA-5539/2020**

It is an application seeking condonation of delay of 74 days in filing reply to the main company petition, looking at the reasons stating that somebody got affected from COVID-19, delay is hereby condoned and allowed reply be taken on record by imposing cost of ₹10,000 payable to the petitioner. The petitioner is at liberty to file rejoinder, if any within three weeks. Both sides shall file written submissions by next date of hearing.

IA-5539/2020 is hereby allowed. List on 21.01.2021.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)